

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

R.P. No.80/91
in
O.A.No.549/91.

Date of Judgment 7-11-1991

P.Bhim Singh

.. Petitioner/Applicant

Vs.

1. The General Manager,
S.C.Railway,
Secunderabad.
2. The Chief Personnel Officer,
S.C.Railway,
Secunderabad.
3. Divl. Rly. Manager/BG,
S.C.Railway,
Secunderabad.
4. Divl. Personnel Officer/BG,
S.C.Railway,
Secunderabad.
5. The Loco Foreman,
S.C.Railway,
Dornakal.

.. Respondents/Respondents

Counsel for the Applicant : Shri M.C.Pillai

Counsel for the Respondents : Shri N.V.Ramana,
S.C. for Railways

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri S.Santhanakrishnan : Member(J)

I Judgment as per Hon'ble Shri R.Balasubramanian,
Member(A) I.

(In circulation).

This review petition has been filed by Shri P.B
Singh against the General Manager, S.C.Railway, Secu
abad and 4 others against the order dated 10.10.91 i
M.A.No.1194/91 in O.A. No.549/91.

2. While dismissing the M.A. we had pointed out th
at the time of admission the interim relief was not
granted and the same cannot be considered again at a
later stage. The applicant in the review petition

that when the O.A. was admitted interim order was not given for the specific reason that eviction notice was not there. We do not find any record to this effect and we, therefore, do not propose to grant the prayer sought for in the review petition. The review petition is thus dismissed.

Balasubramanian

(R.Balasubramanian)
Member(A).

S.Santhanakrishnan

(S.Santhanakrishnan).
Member(J).

Dated: 7-11-1991

8/11/91

Deputy Registrar(J)

To

1. The General Manager,
S.C.Railway, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Secunderabad.
3. The Divisional Railway Manager/BG,
S.C.Railway, Secunderabad.
4. The Divisional Personnel Officer/BG, S.C.Rly,
Secunderabad.
5. The Loco Foreman, S.C.Railway, Dornakal.
6. One copy to Mr.M.C.Pillai, Advocate, CAT.Hyd.Bench.
7. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
8. One spare copy.

pvm

msb/s

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

11/11/91

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

M(J)

AND

THE HON'BLE MR. R. BALASUBRAMANTAN : M(A)

AND

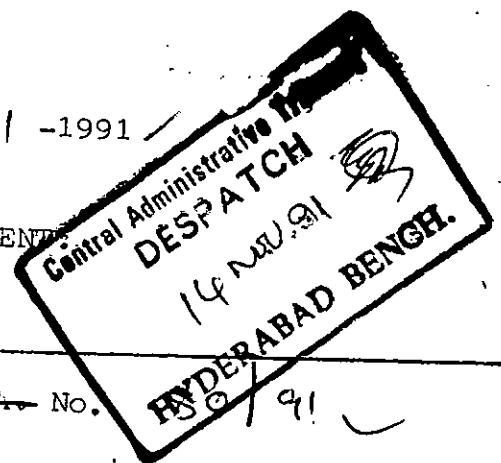
THE HON'BLE MR. S. Sathyan Krishnan M(J)

DATED: 7-11-1991

ORDER/JUDGMENT

M.A./R.A./C. No.

14 NOV. 91



in

O.A.No. 549/91

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowd.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs.

pvm

[Handwritten signatures and initials: J.S., T.S., and 11/11/91]